

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.294 of 2010

(Arising out of Order-in-Original No.06/CE/Commr./Kol-VI/2010 dated 26.02.2010 passed by Commissioner of Central Excise, Kolkata-VI.)

M/s. Indian Oil Corporation Limited

(Blending Plant, Paharpur, P-68, Karl Marx Sarani, Kolkata-700043.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Kolkata-VI

.....Respondent

(Bamboo Villa, (6th Floor), 169, A.J.C. Bose Road, Kolkata-700014.)

APPEARANCE

NONE. for the Appellant (s)

Shri S.Chakraborty, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO 75051/2023

DATE OF HEARING : 7 March 2023

DATE OF DECISION : 7 March 2023

P.K. CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/-

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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